

4. Memorandum of Understanding between the Government of India (Ministry of Steel) and the Hindustan Steel Works Construction Limited for the year 2000-2001. [Placed in Library. *See* No. LT.-1783/00]
- I. **Report and Accounts (1998-99) of the Cement Corporation of India Limited, New Delhi and related papers.**
- II. **Memorandums of understanding (2000-2001) between the Government of India and Andrew Yule and Company Limited, Hindustan Cables Limited and HMT Limited.**

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (DR. VALLABH BHAI KATHIRIA) : Sir, I lay on the Table—

I (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) Thirty-fifth Annual Report and Accounts of the Cement Corporation of India Limited, New Delhi, for the year 1998-99, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. *See* No. LT.-1738/00]

II. A copy each (in English and Hindi) of the following papers:—

- (i) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and Andrew Yule and Company Limited for the year. [Placed in Library. *See* No. LT.-1807/00]
- (ii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public

Enterprises, Department of Heavy Industry) and Hindustan Cables Limited for the year 2000-2001. [Placed in Library. *See* No. LT-1737/00]

- (iii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and HMT Limited for the year 2000-2001. [Placed in Library. *See* No. LT-1736/00]

- I. **Notifications of the Ministry of Commerce and Industry.**
- II. **Report and Accounts (1998-99) of the Marine Products Export Development Authority and related papers.**
- III. **Memorandums of Understanding (2000-2001) between the Government of India and State Trading Corporation of India Limited, Export Credit Guarantee Corporation of India Limited and PEC Limited.**

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI MURASOLI MARAN): Sir, I lay on the Table —

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under Section 40 of the Spices Board Act, 1986:—

- (i) G.S.R. 333 (E) dated 13.4.2000 publishing the Spices Cess (Amendment) Rules, 2000. [Placed in Library. *See* No. LT-1746/00]
- (ii) G.S.R. 643 (E) dated 20.9.1999 publishing the Spices Board (Quality Marking) (Amendment) Regulations, 1999 alongwith delay statement. [Placed in Library. *See* No. LT-1752/00]

II (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972:—

- (a) Annual Report and Accounts of the Marine Products Export Development Authority, for the year 1998-99, together with the Auditor's Report on the Accounts.